

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 49**

**IVN.P/9/2023 IVN.P 10/2023 IN C.P.(CAA)/224(MB)2023 IN**  
**C.A.(CAA)/268(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 19.10.2023**

NAME OF THE PARTIES:      **RUNWAL      COMMERCIAL      ASSETS**  
**PRIVATE LIMITED**

Section 23-232 of the Companies Act, 2013

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**ORDER**

1. Ms. Devanshi Sethi, Advocate i/b Mr. Hemant Sethi & Co. appeared for the Petitioner.
2. Learned Counsel for the Petitioner seeks time to file reply to the Intervention Application and she undertake to file reply by Monday.
3. List this matter along with pending IAs' on **06.11.2023**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna